

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-513
CP-48/ND/2008
CA/242/2020

IN THE MATTER OF:

Manoj Kumar Gupta

.....Applicant

Vs.

Rajesh Buildcon and Infrac. Pvt. Ltd.

.....Respondent

SECTION

U/s 397-398

Order delivered on 10.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Gurcharan Singh, Adv.
Mr. Vivek Singh, Ms. Eesha Shonak, Advs.
For the Respondent : Mr. Shikhar Sharma, Adv.
Mr. Sanchit Garga, Adv. for R 1, R 11, R 13
Mr. Chandra Shekhar Yadav, Adv. for R 6 to R 8 &
R 31 to R 34

ORDER

CA/242/2020:-

Ld. Counsel on behalf of the Applicant is present and submitted that in terms of order dated 27.04.2023, they have served the Respondent Mr. Rajesh Gupta through publication and filed the proof of service. Mr. Shikhar Sharma, Ld. Counsel on behalf of the Respondent appears and sought time to file reply. Reply be filed within a period of 10 days. List this application on **03.07.2024**.

CP-48/ND/2008:-

Ld. Counsels on behalf of the parties are present and submitted that they are trying to settle the matter amicably. As requested by Ld. Counsel on behalf of the Petitioner, list the matter on **03.07.2024**.

In the mean time pleadings be completed and uploaded on the e-portal of the Tribunal.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)